

Most Urgent/Out at once

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI

No. 4857-4907 Genl./HCS/2025

Dated, Delhi the 25 JAN 2025

Sub : Circulation of copy of Judgment/Order dated 14.01.2025 passed by Hon'ble Mr. Justice Jasmeet Singh in Bail Application No. 3171/2021, titled "Umesh Vs. State (NCT of Delhi)".

A copy of the letter no. 4451/Crl./DHC dated 22.01.2025, bearing diary no. 342 dated 22.01.2025 alongwith copy of judgment/order dated 14.01.2025, passed by Hon'ble Mr. Justice Jasmeet Singh in the abovesaid matter is being circulated for immediate compliance/necessary action to :-

1. All the Ld. DHJS, Central District, THC dealing with the Criminal Matters.
2. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
3. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acad)/2019/4306 dated 06.08.2019.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. Dealing Assistant for uploading the same on Centralized Website through LAYERS.

(Anuj Agarwal)

Officer-in Charge, Genl. Branch, (C)
Addl. Sessions Judge (Spl. FTC)-02,
Tis Hazari Courts, Delhi

Encls. As above

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C/O

NDOH -11.03.2025

No. 4451

IN THE HIGH COURT OF DELHI AT NEW DELHI
Crl./DHC

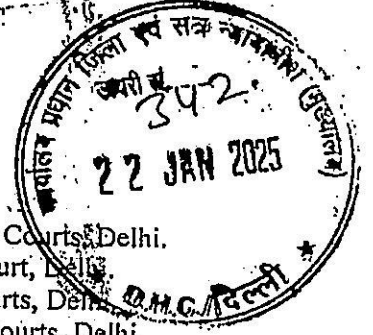
Dated 22/1/25

From:

The Registrar General,
High Court of Delhi,
New Delhi.

To

1. The Ld. Principal District, & Sessions Judge Headquarters, Delhi.
2. The Ld. Principal District, & Sessions Judge Central District, Tis Hazari Courts, Delhi.
3. The Ld. Principal District, & Sessions Judge North Distt., Tis Hazari Court, Delhi.
4. The Ld. Principal District, & Sessions Judge West Distt., Tis Hazari Courts, Delhi.
5. The Ld. Principal District, & Sessions Judge New Delhi Patiala House Courts, Delhi.
6. The Ld. Principal District, & Sessions Judge East Distt., KKD Courts, Delhi.
7. The Ld. Principal District, & Sessions Judge North-East Distt., KKD Courts, Delhi.
8. The Ld. Principal District, & Sessions Judge Shahdara Distt., KKD Courts, Delhi.
9. The Ld. Principal District, & Sessions Judge North-West Distt., Rohini Court, Delhi.
10. The Ld. Principal District, & Sessions Judge Outer Distt., Rohini Court, Delhi.
11. The Ld. Principal District, & Sessions Judge South-West Distt., Dwarka Court, Delhi.
12. The Ld. Principal District, & Sessions Judge South Distt., Saket Courts, Delhi.
13. The Ld. Principal District, & Sessions Judge South-East Distt., Saket Courts, Delhi.
14. The Ld. Principal District, & Sessions Judge CBI Distt., Rouse Avenue Court, Delhi.
15. Ld. ASJ-01, North-East Distt, KKD Courts, Delhi or Successors Courts.
16. The Member Secretary, DSLSA, 3rd Floor Rouse Avenue Courts, Complex, Pandit Deen Dayal Upadhyaya Marg, New Delhi-110002.
17. The Commissioner of Police, PHQ, I.P. Estate, New Delhi.
18. The SHO/IO, Police Station- Gokulpuri, Delhi.
19. The Secretary, DVCCs, 3rd Floor Rouse Avenue Court Complex, Pandit Deen Dayal Upadhyay Marg, New Delhi-110002.
20. Ms. Prabhsahay Kaur (Counsel for BBA), Chamber No.184, Lawyers Chamber Block-II, Delhi High Court, Sher Shah Road, New Delhi-110003.



BAIL APPLICATION NO. 3171/2021

Umesh

Petitioner

Versus

State (NCT of Delhi)

Respondent

Petition under Section 439 Code of Criminal Procedure in a case relating to FIR No. 201/2019 U/s 363/376/506 IPC & 6 POCSO Act registered at Police Station, Gokulpuri, Delhi.

Sir,

I am directed to forward herewith for immediate compliance/ necessary action a copy of judgment/ order dt. 14.01.2025 passed in the above case by Hon'ble Mr. Justice Jasmeet Singh of this Court.
Other directions are contained in the enclosed copy of order.

Yours faithfully


A.O.J. (CRL.)
For Registrar General

Encl: Copy of order dated 14.01.2025
and memo of parties.

BEFORE THE HON'BLE HIGH COURT OF DELHI
AT NEW DELHI

IN THE MATTER OF:

Bail App No. /2021

UMESH

...PETITIONER

Versus

STATE (NCT OF DELHI)

...RESPONDENT

(APPLICATION AGAINST THE ORDER DATED 19.07.2021
PASSED BY HON'BLE COURT OF ASJI (NE),
KARKARDOOMA COURTS, DELHI IN BAIL
APPLICATION TITLED AS "STATE VS UMESH" FIR NO.
201/19, U/S 363/376/506 IPC & 6 POCSO, P.S GOKULPURI)

MEMO OF PARTIES

1. Umesh

S/o Shri Kishan Lal

R/o Village Sahajwan,

Distt. Badaun, Uttar Pradesh

...ACCUSED/APPLICANT

VERSUS

1. The State (NCT of Delhi)

MOB: 9891919168

EMAIL: dhcprosecutiondelhipolice

...RESPONDENTS

PETITIONERS

Through

Delhi

Dated: 18th August, 2021

Sanchit

(SANCHIT VASHISTHA)

ADVOCATE

ENRL No. D-3093/2015

Ch: K-154, Tis Hazari Courts, Delhi

MOB No. 9958870496, 8178704654

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IN THE HIGH COURT OF DELHI AT NEW DELHI

BAIL APPEAL 619/2021 & CR/MIA 7163/2022

MANISHA

.....Petitioner

Through: Ms. Prabhsahay Kaur, Mr. Bhuwan
Ribhu, Ms. Rachna Tyagi, Ms.
Taruna Panwar, Ms. Palak Mathur,
Mr. Bir. Inder Singh, Ms. Surabhi
Katyaly Advocates (Bachpan Bachao
Andolan)

versus

STATE

.....Respondent

Through: Mr. Sanjeev Bhandari, ASC for the
State with Mr. Arjit Sharma, Mr.
Nikunj Bindal Advocates,
SI Jinder, P.S. Sarai Rohilla Rly
Station,

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BAIL APPEAL 2612/2021

AZAD BILU @ BILU

.....Petitioner

Through:

versus

STATE OF GOVT OF DELHI

.....Respondent

Through: Mr. Sanjeev Bhandari, ASC for the
State with Mr. Arjit Sharma, Mr.
Nikunj Bindal Advocates,
SI Ghanshyam, P.S. Pul Prahalad Pur.

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BAIL APPEAL 3171/2021

UMESH

.....Petitioner

Through:

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VERSUS

STATE (NCT OF DELHI)

....Respondent

Through: Mr. Sanjeev Bhandari, ASC for the State with Mr. Arjit Sharma, Mr. Nikunj Bindal, Advocates.
SI Arvind Verma, P. S. Gokulpuri.

CORAM:

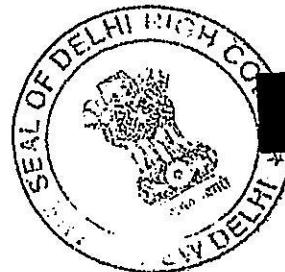
HON'BLE MR. JUSTICE JASMEET SINGH

ORDER

14.01.2025

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1. Mr. Abhinav Pandey, Secretary (Litigation), DSLSA has joined through VC and states that a fresh status report shall be filed within two weeks from today highlighting the compensation to be paid to the victims and also the reasons as to why the compensation has not been paid so far. He shall also point out the bottle-necks which are being faced by the DSLSA, so the same can be removed at the earliest.
2. In addition, the Delhi Government shall ensure that regular meetings are held as directed *vide* order dated 12.12.2022 and a latest status report in this regard shall also be filed.
3. Mr. Sanjeev Bhandari, learned ASC appears subsequently and states that the police have made efforts to trace the 333 victims once, hence it would be waste of resources to locate the victims again.
4. Let the said issue be discussed in the meeting proposed to be held between the stakeholders.
5. List on 11.03.2025.



JASMEET SINGH, J

AS

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JANUARY 14, 2025/KG